श्रीमती जया बच्चन (उत्तर प्रदेश)ः सर, आपने कहा कि उनके अलावा और कोई महिला खड़ी होती ...(व्यवधान)...

श्री उपसभापतिः No, और कोई पुरुष। ...(व्यवधान).... और कोई महिला नहीं, और कोई पुरुष। (व्यवधान).... I stand corrected. ...(Interruptions)... I am sorry. I thank you, Jayaji. ...(Interruptions)... You can allege me of gender bias, a bias in favour of... ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: I am not saying that you are biased, but you have said that instead of her, if any other Member.. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Any other male Member.. ...(Interruptions)... Any male Member... ...(Interruptions)... Let me correct it. I said, if any male Member had done it, I would have taken action. But she being a lady Member and my sister, I would not take action. But I want you to be careful. Now, Shrimati Kanimozhi.

Killing of Indian fishermen and continuous attacks on them by Sri Lankan Navy

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, we had asked for a discussion, but we are being allowed to speak for only three minutes about the issue of an Indian citizen being shot dead by the Sri Lankan Navy. We want a discussion. It is an issue that we have been raising time and again in this House, but we have never been allowed to have a discussion. Is this the respect we have for our fishermen, who have been harassed, who have been killed? So many of them have lost their lives, but we have never been allowed even to discuss this issue. I would like everybody here to express their opinion about it, talk about it and discuss the issue. We expect a reply from the Minister; the Minister is here. We are not going to get any response on this. It is only three minutes that you are allowing us to bring up this issue.

MR. DEPUTY CHAIRMAN: You may give another notice.

SHRIMATI KANIMOZHI: Sir, we have given another notice.

MR. DEPUTY CHAIRMAN: You may give a separate notice, not for Zero Hour but for a discussion; may be a Calling Attention notice.

SHRIMATI KANIMOZHI: Okay, Sir. Thank you. ...(Interruptions)...

डा. अनिल कुमार साहनी (बिहार)ः सर, इस पर चर्चा होनी चाहिए। ...(व्यवधान)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, a notice under Rule 267 has already been given. ...(Interruptions)...

SHRIMATI KANIMOZHI: Sir, we have already given a notice under Rule 267. You have made it into a Zero Hour notice. I would give another notice, Sir, because

this is not enough. ...(Interruptions)... Please allow me to speak. ...(Interruptions)... This is not enough. Three minutes are definitely not enough to talk about the fears of the fishermen. ...(Interruptions)... Sir, can I speak? ...(Interruptions)... It is not enough to talk about their fears. Their livelihood is affected. There are protests all over the State. The fishermen are worried. They are not sure whether they can go to the sea and come back alive. This young man, K. Britso, who was shot at, was just 21 years old. He has lost his life. The family has lost its only child; and it is happening time and again. The Sri Lankan Government says it has got nothing to do with it. Then, who else? When the Prime Minister of Sri Lanka, Mr. Ranil Wikramasinghe, had taken over, he had said, if our fishermen crossed their sea borders, they would be fired at. These are exactly his words. Now, we are seeing it happening. Our fishermen have been arrested; their boats have been taken away so many times. It is a burning issue in Tamil Nadu. But the Central Government does not seem to respond. After all, they are Indian citizens! ...(Interruptions)... What? They should stop it. Our hon. Prime Minister, a few years ago, when such an incident had happened, had remarked that this was happening because the Central Government was not strong enough. These are his words that I am quoting here. Now, we have a strong Central Government. I agree. But why is it not bothered about what is happening in Tamil Nadu? Are we not the citizens of this country? Our people there are protesting. ...(Interruptions)...

श्री अली अनवर अंसारी (बिहार): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI RANVIJAY SINGH JUDEV (Chhattisgarh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI KIRANMAY NANDA (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

- डा. अनिल कुमार साहनीः महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
- श्री नीरज शेखर (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

SOME HON. MEMBERS: Sir, we all associate ourselves with what the hon. Member has mentioned. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Shri Balasubramoniyan to associate. ...(*Interruptions*)... Mr. Balasubramoniyan is associating. ...(*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): Mr. Deputy Chairman, Sir, may I respond on this issue?

MR. DEPUTY CHAIRMAN: All right. The Minister would speak on this.

SHRI S. R. BALASUBRAMONIYAN (Tamil Nadu): Sir, you have already called me. Let me speak and, after that, he can respond.

MR. DEPUTY CHAIRMAN: Mr. Minister, I will allow you to speak after Shri S. R. Balasubramoniyan. Mr. Balasubramoniyan, you can associate. You say it in one minute because he has to respond.

SHRI S. R. BALASUBRAMONIYAN: No, no. I will confine myself to two or three minutes.

MR. DEPUTY CHAIRMAN: No, only one minute.

SHRI S. R. BALASUBRAMONIYAN: Definitely, not more than that. I will be very short. That is what I can tell you. She has already narrated the incident. Actually, Sir, a few days back, a fisherman was shot at in the Bay of Bengal. Their charge is, he has crossed the maritime boundry line and has entered the Sri Lankan waters. Even if he has entered the Sri Lankan waters, according to the International Law, they cannot shoot him down. They can take him into custody; and after that, there will be negotiations on both sides, and both countries can be involved, and after that, normally, they are being released. But, this time, without doing this thing, indiscriminate firing was there. One man was shot dead and the other escaped with some injuries. Now, this cannot be allowed to go on for ever. Actually, irrespective of various issues involved between the fishermen of both the countries which need resolution of the same, but, despite bilateral talks between the two countries and the fishermen communities, firing at Indian fishermen by the Sri Lankan Navy is not justifiable under any circumstances. This incident calls for stringent condemnation. The Indian Government should do well to send a strong message to the Sri Lankan Government. One thing I would like to submit. The Prime Minister was in Tamil Nadu in 2014 during the Parliamentary elections. He spoke at that time. He pointed out that fishermen of Gujarat and Tamil Nadu, being arrested by Pakistan and Sri Lanka in the high seas, is not due to any crime committed by them, but because, the Central Government under the Congress Party is so weak.

श्री मधुसूदन मिस्त्री (गुजरात)ः सर, मेरे नोटिस पर बोलने के बाद उनको जवाब देना चाहिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The Minister is answering. Listen to the Minister now...(*Interruptions*)...

SHRI M. J. AKBAR: Thank you, Mr. Deputy Chairman, for giving me this opportunity. I will not take too much time. I would like to inform the House that our hearts go out to the fisherman who most unfortunately lost his life. The Government has taken this matter and the welfare and concern of all fishermen most seriously. We have raised this issue through the hon. Vice-President on the sidelines of the Summit in Indonesia, and the Government of Sri Lanka has promised a full investigation.

MR. DEPUTY CHAIRMAN: Okay, thank you. Now, Mr. Madhusudan Mistry ...(Interruptions)...

Capturing of 94 fishermen by Pakistan Maritime Security Agency

श्री मधुसूदन मिस्त्री (गुजरात)ः सर, मैं आपका ध्यान गुजरात के sea coast की ओर ले जाना चाहता हूँ, ...(व्यवधान)... जहां सिर्फ दो दिन के अन्दर, शनिवार और इतवार को, ...(व्यवधान)... मिनिस्टर साहब ज़रा ध्यान से सुनें, इसलिए मैं इसे बता रहा हूँ, शनिवार और इतवार को, दो दिन के अन्दर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Only what Mr. Madhusudan Mistry says will go on record.

श्री मधुसूदन मिस्त्रीः Pakistan Marines वहां से 94 fishermen को capture करके ले गई है। अभी तक पिछले साल सवा तीन सौ से ज्यादा fishermen were captured by Pakistan Marines from the Indian territorial waters and also from the International border. सर, हमारे यहां अगर जमीन के ऊपर बॉर्डर पर कुछ भी घटना होती है, तो उस पर सरकार immediately reaction देती है। ...(व्यवधान)... हर साल गुजरात के coast से Pakistan Marines जब उसकी इच्छा हो, तब मछुआरों को पकड़ कर ले जाती है। Foreign Ministry और Defence Ministry तथा उसकी Coast Guard क्या करती हैं, मुझे पता नहीं। अभी तक Coast Guard ने इस साल के अन्दर कभी भी पाकिस्तान के मछुआरों को capture नहीं किया। मैं मिनिस्टर साहब से जानना चाहता हूँ कि बार-बार ऐसा क्यों होता है?

MR. DEPUTY CHAIRMAN: Mr. Minister, listen to this.